

school before 30th April, 1992. In the interest of the Tanjore Railway Employees this school should be allowed to continue without prejudice. The Railway Minister should take immediate action for the survival of the school without any delay.

SHRI G.M.C. BALAYOGI (Amalapuram): Sir, on 27th April, 1992, in Parakasam District of Andhra Pradesh in Chimakurthi village, three *Dalit* women were allegedly raped and murdered and their bodies were found in the premises of Pallava Grante Company's water pond. The deceased are: (i) B. Ramalamma, aged thirty; (ii) Ravura Anjamma, aged twenty-three; and (iii) Padhulayesamma, Aged fourteen.

The Andhra Pradesh Police have so far not arrested the accused involved in this crime and also not given any proper financial assistance to the victimised families. This is not only one incident happened against the *Dalits* in the State of Andhra Pradesh, oftenly these atrocities are being committed on SC/ST people due to the failure of law and order machinery.

Through you, Sir, I urge upon the hon. Prime Minister and hon. Home minister, Government of India, to direct the Government of Andhra Pradesh to appoint judicial enquiry and also entrust the case to the CBI/CID and trial this offence in the Special Court. I also request the hon. Prime Minister to grant financial assistance of Rs. five lakhs to each deceased family from the Prime Minister's Fund.

[*Translation*]

SHRI D.J. TANDEL (Daman & Diu): Mr. Speaker, Sir, it is unfortunate that when the fishermen of Gujarat, Daman & Diu go into the sea to catch fish, they are arrested by the Pakistani police and are sent to jail as the sea border line between India and Pakistan has not been decided so far. Similarly, we also arrest the Pakistani fishermen. This all has been going on for the last eight to ten years. I had raised this issue in the Ninth Lok Sabha also. I have also raised it day before

yesterday and reported several times to the Ministry that due to the lack of a sea border line these incidents happen repeatedly. But the Government is taking no steps in this regard. Even though our fishermen have not committed any crime they are forced to languish in jails for two years. As a result our fishing business has become sick. The agro-based industries have also become sick. I would like to inform the House that on 24th January the Pakistani coast guards caught the Indian fishermen. Our national flag was hoisting on that boat. They brought it down and took it on their boat. They played a cassette and forced our fishermen and seamen (Khalasi) to dance. The fishermen of Gujarat and Daman-Diu and other organisations reported this matter and made numerous representations in this regard but no step has been taken by the Government so far.

Mr. Speaker, Sir, through you I demand from the Government that the sea borderline should be decided immediately or an arrangement should be made which can stop both the Pakistani and Indian Fishermen from violating the border. I demand an immediate action from the hon. Minister in this regard.

Secondly, I have received many Letters from my constituency wherein it has been stated that fishermen of Daman and Gujarat were registered at Umargaon in Balsad district of Gujarat for last many years. But a new order has been issued recently that the registration would be done at Verawal in Saurashtra which is 1000 Kms. away. How is it possible for these fishermen to reach there? These bureaucrats issue orders while sitting in air-conditioned rooms. They have little knowledge of the area or the practical difficulties. The hon. Minister of Surface Transport is present here, and he should therefore take steps to improve the situation by revoking this order and maintaining status quo.

SHRI VISHWANTAH SHASTRI (Gazipur): Mr. Speaker, Sir, a grave crisis of petrol and diesel has hit Eastern Uttar